

File No. 931/Dir E/ 2011- FSSAI  
Food Safety & Standards Authority of India  
(A Statutory Regulatory Body of Govt. of India)  
Ministry of Health & Family Welfare  
FDA Bhawan, Kotla Road,  
New Delhi- 110002

Date: 09.01.2012

**Advisory/ Clarification regarding expiry of licenses prior to 5<sup>th</sup> August, 2011 and had applied before time to the Concerned Authority**

A number of queries have been raised by Food Business Operators regarding applications for the renewal of the license under FPO/ PFA/ MMPO/ MFPO or any other Order which have been repealed after the enactment of FSS Act, who had applied well in time but were under processing with the concerned officials in Centre as well as State Government. It has been informed that these are being treated as new applicants. The matter has been examined and it has been decided that in all such cases where FBO had applied for renewal of license within a time limit & delay for issuance of license cannot be attributed to the FBO, but delay was due to time taken in processing the application by concerned licensing officer, all these cases may be considered under the category of renewal of license. However, fee & documents, if any, may be taken as per the requirement for each case.

  
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To,

1. All Commissioners of Food Safety of State/UT's
2. All D.O's of FSSAI